## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 29/59/2014 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2016 AT 10.30 A.M

NAME OF THE COMPANY: M/s. Kamal Corporation Pvt. Ltd. & Ors. Vs. M/s Vavasi Telegence Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Sweeth Kalie Adv Performent Property

2. Palosh Agrand Adv ".

## ORDER

Ld. Counsel for the petitioner has pointed out that the matter is ripe for final arguments. As none is present on behalf of the respondents, Ld. Counsel for the petitioner undertakes to inform the respondent counsel about the proceedings.

Re-notify for final arguments on 02.09.2016 at 10.30 a.m.

(Ina Malhotra) Member Judicial

(R.Varadharajan) Member Judicial